

[Shri Yeshwantrao Chavan]

This amounts to unilateral abrogation of several provisions of these agreements.

I should like to state that during the last two years when three rounds of formal discussions, two rounds of technical level discussions and several informal discussions at the Ministerial level were held, Government of India made a sincere effort to accommodate Canadian view point. It was also explained to the Canadian side at the highest level that in conducting the peaceful nuclear experiment, which India had every right to do as PNE is an internationally recognised concept, we had not violated any provision of any agreement with Canada, a fact which was subsequently recognised by the Canadian Government. India's views on nuclear development were reiterated on several occasions and Canada was assured of our desire to cooperate with her at various international forums to achieve our common goals on general and complete disarmament including nuclear disarmament. Throughout these discussions, India's representatives showed goodwill and negotiated in good faith with a view to resolving the differences. In return all that we asked of Canada was that she should fulfil her contractual obligations under the existing cooperation agreements. It is regrettable that, after these long months of an almost continuous dialogue, the Canadian Government has now decided to turn its back on the negotiated settlement and its contractual obligations. The House, I am sure, will agree that there is no ground for any suggestion that the Government of India is in any way responsible for ending Indo-Canadian nuclear cooperation.

The Government of India is examining various implications of the Canadian Government's announcement and will take appropriate steps after this review has been completed.

11.29 hrs.

**DELHI AGRICULTURAL PRODUCE  
MARKETING (REGULATION)  
BILL\***

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAHNAWAZ KHAN): I beg to move for leave to introduce a Bill to provide for the better regulation of the purchase, sale, storage and processing of agricultural produce and the establishment of markets for agricultural produce in the Union Territory of Delhi and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the better regulation of the purchase, sale, storage and processing of agricultural produce and the establishment of markets for agricultural produce in the Union Territory of Delhi and for matters connected therewith or incidental thereto."

*The motion was adopted.*

SHRI SHAHNAWAZ KHAN: I introduce† the Bill.

11.30 hrs.

**LIFE INSURANCE CORPORATION  
(MODIFICATION OF SETTLEMENT)  
BILL—Contd.**

MR. SPEAKER: Now, we take up further consideration of the motion moved by Shri C. Subramaniam on the 19th May, 1976, i.e., Life Insurance Corporation (Modification of Settlement) Bill. Time allotted 4 hours, time taken 2 hours, balance 2 hours. Shri Priya Ranjan Das Munsi will continue his speech.

SHRI PRIYA RANJAN DAS MUNSI  
(Calcutta-South): As I was telling

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 20-5-76.

†Introduced with the recommenda